All India Ayurvedic Medical Council Bill

1968 from the Sub-Divisional Magistrate, New Delhi: —

"I have the honour to inform you that I have found it my duty in the exercise of my powers under Section 64 of the Criminal Procedure Code to direct that Shri Onkar Lal Berwa, Member, Lok Sabha, be arrested under Section 188 Indian Penal Code, for taking out a procession and shouting slogans in defiance of the prohibitory orders promulgated under Section 144 Criminal Procedure Code at the Patel Chowk, Parliament Street, New Delhi, at 1.30 P.M. today.

Shri Onkar Lal Berwa, Member, Lok Sabha, was accordingly arrested at 1.30 P.M. today and is being produced before the Judicial Magistrate, Parliament Street, New Delhi for trial today."

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Thirty-First Report

SHRI KHADILKAR (Khed): I beg

"That this House agrees with the Thirty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 8th May, 1968."

MR. SPEAKER: The question is:

"That this House agrees with the Thirty-first Report of Committee on Private Members, Bills and Resolutions presented to the House on the 8th May, 1968."

The motion was adopted.

16 32 hrs.

CHILD MARRIAGER ESTRAINT (AMENDMENT) BILL*

SHRI D. C. SHARMA (Gurdaspur): I beg to move for leave to introduce a Bill further to amend the Child Marriage Restraint Act, 1929.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amond the Child Marriage Restraint Act, 1929."

The motion was adopted.

SHRI D. C. SHARMA: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Seventh Schedule)

SHRI D. C. SHARMA (Gurdaspur): I beg to move for leave to introduce a a Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI D. C. SHARMA: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 226)

SHRI M. N. REDDY (Nizamabad): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI M. N. REDDY: I introduce the Bill.

16 34 hrs.

[Mr. Deputy-Speaker in the Chair.]

ALL INDIA AYURVEDIC MEDICAL *
COUNCIL BILL—conid.

MR. DEPUTY-SPEAKER: Now, Shri A. T. Sarma to continue his speech.

^{*}Published in Gazette of India Extra-ordinary, Part II, section 2, dated 10-5-68,

SHRI A. T. SARMA (Bhanjanagar): Mr. Deputy-Speaker, Sir...

श्री मधुलिस ये (मुंगेर): इस पर कितना समय बाकी है? मैं यह इसलिए पूछ, रहा हूँ कि झगला बिल मेरा है।

MR. DEPUTY-SPEAKER: 50 minutes remain for this Bill.

श्री प्रकाशवीर शास्त्री (हापुड़): यह तो वहुत कम समय है। पण्डित शिव शर्मा जैसे माननीय सदस्य बोलना चाहते हैं। समय बढाया जाना चाहिये।

MR. DEPUTY-SPEAKER: He has taken 10 minutes already and he will take a few minutes more. The total time available for this Bill is 50 minutes.

SHRI A. T. SARMA: As I was saying, there is no controlling power in the Health Department for Ayurveda. The Ayurvedic section is being controlled by allopaths who have no goodwill towards the improvement of Ayurveda. That is why they are doing whatever they like. Public funds are being wasted in the name of Ayurveda. I will quote something, to show how the Government is wasting public money in the name of Ayurveda.

First of all, they have a policy that no assistance will be given for undergraduate studies in Ayurveda and that the whole amount should be utilised for research or post-graduate studies. Whatever allotis made for Ayurveda is properly utilised. Allotments are lapsing every year, and then, in the name of Ayurveda are established research councils. pharmacopoeia committee, post-graduate studies and so on, but they are meant only for the destruction of Ayurveda, they are detrimental to the interests of Ayurveda. I will quote one thing. A Pharmacopoeia Committee has been formed with a view to seeing that there should be pharmacopoeia in Ayurveda; it consists of the socalled Ayurvedists and the Committee could not produce any results in two years; the first report that they submitted has been bitterly criticised; they could not define 'Tripala' and 'Hingustaka' Churnam'. Even in hundred years this Pharmacopoeia Committee cannot turn out any substantial work, and submit any report. The public money is being wasted like this.

Similarly, they have introduced a research course in Jamnagar. It cannot be called a research course; it is only a testing centre. There are two teams: one Ayurvedic Team and the other, pathic Team. The Avurvedic Team administers certain medicines on some patients and they give a report. Then the Allopathic Team comes and again and if they give a certificate, then that will be taken for granted and included in the British pharmacopoeia; as a matter of fact, they never grant any certificate.

So, we have spent so much of money and still, we cannot get any achievements.

The Banaras Hindu University has abolished the Ayurvedic section, but the same University has been asked to introduce post-graduate studies. It is not a post-graduate course at all. Those who do not know the 'abc' of Ayurveda are admitted for M. D. course; even scientists in other subjects and MBBS, who do not know even the 'abc' of Ayurveda, are admitted for training and they are granted M. D. in Avurveda after three years' training. I do not know what is the usefulness of such products. They will only be white elephants to the science, and in this manner, the public money is being wasted.

Lakhs of rupees are granted every year to the University as a reward for abolishing the Ayurvedic section in that University. So, I suggest that there should be some control. The wastage of public money should not occur in future.

Last time when I introduced the Bill, it had the full support of the House. I do not want to say anything more now. I want that the Bill should be discussed by the others and I commend that this Bill be circulated for eliciting public opinion thereon.

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill to provide for the constitution of an All India Ayurvedio Medical Council for India, maintenance of an Ayurvedic Medical Register for the whole of India and for matters connected therewith, be circulated for

the purpose of eliciting opinion thereon by the first day of the next session."

Pandit Shiv Sharma.

SHRI SHIV SHARMA (Vidisha): suppose it is time that, for a change, somebody started being honest and firm in dealing with the Ayurvedic problems. Ayurveda is alive today not for a want of effort to kill it during the day of the first three Health Ministries of the Government of India. It is only with the advent: first of a scientist Dr. Chandrasekhar, and subsequently, of a well-wisher of Ayurveda, Shri Satya Narayan Sinha, that the area of the release of Avurveda from the clutches of its enemies can be said to have begun.

You must have read the recolution of the All India Medical Conference again and again. There is one resolution of the Working Committee of the Indian Medical Association that does not stop at resenting the use of the term 'doctor' by the 'vaidyas.' It goes further. It says that they should not be permitted to call themselves 'physicians'. It is these people, who demand total abolition of the Ayurvedic system, that have been in charge of the future destiny of this system, so far as the government department are concerned.

If you, Sir, go deeply into the matter you will find that never before in the history of any science in the world the future building of it has been left in the hands of those who have demanded its That honour has been annihilation. exclusively done to Ayurveda. It is very much like inviting general Ayub to look after the defences of the Puniab border or to invite Mao Tse Tung to look after the Indian defences in NEFA for, the very people who want to destroy Ayurveda are holding the overall charge of its departments. After passing these resolutions unanimously, when they become health ministers or surgeon generals and preside over Ayurvedic functions, they smilingly accept garlands and start talking glibly about the future of the National Medicines whil undermining it and sabotaging it. Yet they are kept in charge of these depart-Therefore the hon. Member's Bill, by demanding that there should be a Ayurvedic Council at the Centre, merely wants to do what is only fair and just to Avurveda, that the future of the system should be put in proper hands.

As to the intellectual honesty behind the words of those who attack Ayurveda, I will give only one example. I will not name the person. One of the most eminent doctors of India has Stated and that statement has come in the papers, that the ayurvedic trainees are quacks and that they should not be given any allopathic training at all. He is the President of the highest medical body in the country, I have on my file a paper. I am prepared to place it on the Table of the House, but I am prepared to show it to the Speaker. I have got that letter with the monogram of the highest allonathic body referred to above. The President has said "Please send medicines for the treatment of my wife"? It appears that the Avurvedic medicines will kill the wives other of Indian but they will benefit the wife of the medical leader, who demands their total abolitation. May eminent doctors come on the sly to take their Avurvedic treatment. Their behaviour is very inconsistent. Through the good offices of the Prime Minister, I had an occasion to show that letter to her revered father, the late Prime Minister Nehru and he had remarked that it was very inconsistent that the Spokeman of the Indian world medicine should demand abolition of Ayurveda by the government and also place his wife under the Ayurvedic treatment. I would like to repeat my reply to the taken Prime Minister. all this can he consistent only in one way, that he has his eye on some other lady'. If he really believes that Ayurveda kills the patient then the best way of getting rid of an old wife would be to place her under the Ayurvedic treatment. It cannot be anything otherwise.

16.43 hrs.

[Shri R. D. Bhandare in the Chair]

Then, Sir, there are so-called enlightened people in India who say that it is only the love of tradition that has preserved Ayurveda and it is only the traditionalists who hand on to it.

Sir, with your permission, I just want to give on typical case to blast the mythe. We who live in metropolitan cities, we who

[Shri Shiv Sharma]

are far away from the traditionalists, are called upon to treat many people who are extraordinarily western in their life and outlook, to patients who are stuped in modern and western culture. All these people talk of possesing a very rational outlook. But they have their own incantations and mantrams and they have their own fanaticism. You have to whisper into the ear of a modren, instead of a Sanskrit, mantram, only five words in English, "This is a scientific medicine", and he closes his eyes, and opens his mouth, and you can throw anything down his throat, any halfunderstood or ununderstood, poison, and he will swallow it uncritically and inconditionally. He sometimes takes a poison whose side effects leave him nonchoice but to place himself under the Avurvedic treatment for tne rest of his life, and the Ayurvedic physician may earn far more out of the treatment of the unending after-effects of the so-called "scientific" treatment than he does by the treating more natural and legitimate diseases.

readily swallow He faithfully and unknown and inadequately investigated poisonous drugs, with docility which would make a guinea-pig blush. And yet they talk of the rationalistic approach to medicine. Today, you have the position that if the Ayurvedic physician completely divorces himself from taking up normal cases of illness and handles only those cases which suffer from the deleterious after-effects of the allopathic medicine, he could make his two ends meet and go on paying his income-tax. So, the future of Ayurvedic physician is not in any danger that way. But what this Bill demands is that the fate of Ayurveda should ultimately rest with the Ayurvedic propersion itself. I am aware that many hon. Members want to speak, in fovour of Ayurveda in fairness to them, I want to conclude very quickly. I will just give a typical example of a modern who resisted Ayurveda, who in all his speeches and statements would refer to Ayurveda as a system of nostrums and horse-doses etc. That gentleman got a heart attack and was admitted into a palatial allopathic hospital in Bombay. Within 24 hours of his admission there he insisted upon his removal from that hospital, in spite of India's port rank cardiologists

attending on him there. His complaint was that the atmosphere was Indian. shifted to an American hospital, namely the Breach Candy Hospital in Bombay, where both the atmosphere and the 'atmospherists' were very modern. There, recovering, he developed pyelitis in addition to his heart disease. He was given an antibiotic which with 72 hours brought his pus cells in the urine; from 300 per miscroscopic field to zero. I called on him, he said, with a smile, 'Panditii, see the miracle of the modern antibiotic; three were 300 pus cells per field in the urine, and they disappeared within three days of starting the treatment'. Fifteen days later, this gentleman had a relapse. About his culture, I may tell you that with his children he used to speak in English; he does not speak his home language; in his house, the records in his collection are of Western music, and children turn over to Western music when Indian music is going on. If you pinch him or his they would say 'Ough'. 'Al' or 'Oi'; even the pain they feel is in the English language. That is the background. With that, when the attack came for the second time, no amount of antibiotic could reduce the pus cells, and he had to come under Ayurvedic treatment which cleared him completely of that within a reasonable time. His reply was 'This must be a faith cure, because my respect for your personality is so great that perhaps my mind responded to it; otherwise, how could the ancient threethousand-year-old drugs kill those germs which even the modern antibiotics in their highest concentrations fail to kill.' reply to him was 'Our Indian Constitution is very generous; it permits every Indian to behave like an ass; it is his privilege. But are you not abusing this privilege?' Eventually, today, he is one of the biggest converts with the fanatical zeal of a convert. And very eminent followers are following him. This is how Ayurveda has kept alive among the modern people.

But I have no grudge against these people. I do not want to complain because I see on both sides, on the left as well as on the right that there are plenty of good well-wishers of Ayurveda. There is no doubt about it.

But with due respect to my colleagues. the Members for whom I have very great respect, I want to liken them to an old maid in Paris, who was under the treatment of an English doctor. One night. she rang up the doctor and said 'Doctor. will you come and see my daughter?'. The doctor was scandalised and shocked. He queried But I thought that you were on old maid'. She said 'I am, but I am not a stubborn old maid'. Now, my hon. friends here are supporters of Avutveda. no doubt, but they are not stubborn supporters of Ayurveda and that is why injustice has been born just as the daughter was born to that old maid due to lack of stubbornness.

If there had been a little fairness in handling this subject, this great science, which can bring troops of foreigners at our feet, then we would have been the leaders of the world medicine today. Doctors are very fond of mentioning that 90 per cent cases recover in any case, and only 10 per cent are the people who require treatment and who are difficult to cure, and the doctor gets credit anyway for that 90 per cent. These doctors rarely recognise the fact that the Ayurvedic physician usually gets all his cases out of this 10 per cent and none out of that 90 per cent. That is why he has kept himself alive. Sir, I have been asked not to take too much time.

With the first ring of your Belt, I will resume my seat.

But I want to submit through you to the Health Ministry that after a very long period, a set of fair and just Ministers has come into the Health-Ministry. All the three of them, Shri Satya Narayan Sinha, Dr. S. Chandrasekhar and Shri B. S. Murthyit is a pure but welcome accident-happen to be well-wishers of Ayurveda. They should bestir themselves with speed, not with delay. As my honourable colleague, Shri A. T. Sarma has said-a similar Bill was introduced about two years ago. A committee of Ministers was formed to draft a official Bill for introduction in the House. For merely, two years that committee existed but did not proceed with the matter and did not draft a line. I am grateful that they asked me to take over the chairmanship. For a change an Ayurvedic physicine was invited to be the Chairman of an Ayurvedic Committee.

We completed the draft of the Bill at a singal sitting. At the second sitting the Committee finished its work and dissolved tiself. We should work with the speed which has been demonstrated by that Committee.

I request the Health Ministry to go deeply into this entire question of the authority with regard to Ayurveda coming into the hads of the Ayurvedic physicians. The Health Ministry has now got an Ayurvedic Adviser. Thus luckily, we have a high officer in that capicity belonging to the Ayurvedic system. Why should not every defision on Ayurveda be finalised by the Ayurvedic Adviser directly with the Health Ministry, instead of straining it through those medical channels which are very unsympathetic to the Ayurvedic system? I am grateful to you for giving me the opportunity to place my views before the House.

SHRI SRADHAKAR SUPAKAR (Sambalpur): Shri Sharma who moved the motion was very cautions in proposing to send the Bill for eliciting public opinion. We know that very few people in this country receive allopathic treatment in hospitals or from private practitioners. Last year, I had put a question about unauthorised practitioners of medicine and the reply was that there is control only in the case of allopathic medicine. The Indian Medical Council takes care of only those persons and medicians under the allopathic system.

Regarding the many lakhs who practise other systems of medicine, there is absolutely no control. It is high time that some effective control was exercised on people who practised the other systems of medi-It is high time that a proposal for cine. setting up an All India Ayurvedic Medical Council be taken up by Parliament, course, in certain States there are Councils which look after different systems of medicine, homocopathic, ayurvedic, allopathic, and other systems. But as we have the Indian Medical Council to take care of the allopathic system of medicine, we should also have a Council to look after not only the education but also the practice and research on the ayurvedic system exclusively. It should not be mixed up with what is called the integrated system of

[Shri Sradhakar Supakar]

All India Ayurvedic

medicine or with homoeopathic and allied or other systems of medicine.

We want a burea of All India Medical council so that it can have effective control research and practice over education, throughout India in whichever State or Union Territory it may take place. Therefore, without taking any further time I support this motion. I suppose we should receive the opinion of experts on Ayurveda; not only they but also these people who were benifited by ayurvedic system of treatment as was amply illustrated by Pandit Shiv Sharma who preceded me. If we take to the study of Ayurved in earnest, I am quite sure that India will in course of time be proud of having some of the best discoveries due to research in ayurveda. should be given proper attention.

श्री श्रीचन्द गोवल (चण्डीगढ) : सभापति महोदय. माननीय सदस्य श्री शर्मा ने जो विधेयक इस सदन के सम्मूख प्रस्तुत किया है. जिसमें यह मांग की गई है कि हम देश के धन्दर एक ग्रिखल भारतीय ग्रायुर्वेद चिकित्सा परिषद का निर्माण करें. मैं इस का समर्थन करने के लिए खड़ा हम्रा हं।

सभापति महोदय, यह दुर्भाग्य की बात है कि भ्राज जिस दल के हाथ में सत्ता का सूत्र है. उन्हें भारत की किसी भी चीज के बारे में कोई सभिमान या गर्व नहीं है, न भाषा के बारे में श्रभिमान है, न पुरानी परम्पराश्रों के सम्बन्ध में प्रभिमान हैं ग्रीर न भारत की कलाओं के सम्बन्ध में अभिमान है.....

एक माननीय सदस्य : यह गलत है।

श्री श्रीचन्द्र गोयल : एक माननीय सदस्य कह रहे हैं कि यह गलत है। श्राप इस बात से धन्दाजा लगा सकते हैं कि जितना रुपया हम मेडिकल रिसर्च भीर इसकी एजुकेशन पर सारे देश में खर्च करते हैं.....

भी शशि भूवरा वाजपेयी (खारगीन) : भाप भपने बच्चों का इलाज कहां कराते हैं ?

श्री श्रीकृत्य गोयल : उस का 95 प्रतिशत रुपया हम एलोपैथिक के विकास, उसके अनू-सन्धान भौर उसकी शिक्षा पर व्यय करते हैं। उसकी तुलना में केवल 5 प्रतिशत रुपया हम इधर खर्च करते हैं, जिसमें ग्रायूर्वेद भी ग्रा गया, यूनानी भी आ गई और अन्य सिस्टम्ज भी ग्रागये। ग्रगर इस पर 50 प्रतिशत रुपया हम खर्च कर पाते, तो देश की स्थिति यह होती कि दूसरे देशों के रोगी, जिनको उनकी पद्धति के अनुसार राहत नहीं मिलती, जैसे शिव शर्मा जी के पास लोग ग्राते हैं, हमारे देश में चिकित्सा कराने आते। अगर हमने अपनी पद्धति का विकास किया होता तो दूनिया भर के मरीज. जिनका इलाज उन के यहां नहीं हो सकता, वे भारत ग्राते।

Medical Council Bill

मैं निवेदन करना चाहता है कि भारत के भ्रन्दर जिन उच्चकोटि के विद्वानों ने भ्रायर्वेद का विकास किया है, उन्होंने न केवल बीमारियों के इलाज की व्यवस्था की है, बल्कि एक भादमी किस प्रकार से लम्बी ग्राय तथा स्वस्थ रह कर जीवन में 100 वर्ष की म्राय प्राप्त कर सकता है ऐसा मार्ग दिखाया है। लेकिन मुभे दुख के साथ कहना पड़ता है कि जिस पद्धति ने हमें ऐसा मार्ग दिखलाया है, ग्राज हम उसके प्रति उदासीन हो गये हैं।

17.00 hrs.

माननीय सदस्य इसके सम्बन्ध में पहले भी एक विघेयक लाये थे। मैं भ्रापको याद दिलाना चाहता हुं कि भ्रनेकों बार इस प्रकार की समितियां बनी हैं। कभी चौपड़ा कमेटी बनी. कभी पण्डित कमेटी बनी, कभी उदप्पा कमेटी बनी, इन सब कमेटियों ने इस बात सिफारिश की थी कि देश के ग्रन्दर इस प्रकार की परिषद का निर्माण किया जाय, क्योंकि श्राज स्थितियह है कि न कोई स्टैण्डर्ड की टैक्सट बुक्स हैं ग्रीर न कोई स्टैण्डर्ड के कोर्सेज़ हैं। कीन विद्यार्थी कहा प्रवेश पा सकता है, इस के सिए कोई क्वालिफिकेशन नहीं है, कहीं पर मैट्रिक लड़का प्रवेश पा सकता है, कहीं पर एफ० एस० सी० पास प्रवेश पा सकता है, किसी किस्म की कोई यूनीफौमिटी हमें देश के अन्दर दिखाई नहीं देती। इस देश में आठ-दस यूनीवर्सिटीज हैं, जहां आयुर्वेद की शिक्षा दी जाती है, लेकिन वहां भी कोई स्टैण्डर्ड टैक्सट बुक्स नहीं हैं, किसी चीज का कोई स्टैण्डर्ड नहीं है, दवाइयों का स्टैण्डर्ड नहीं है।

उसका कारण यह है कि इसकी रिसर्च के लिए नगण्य रुपया रखागया। स्राज सत्यता यह है कि इस देश के केवल 20 प्रतिशत मरीज ही एलोपैथी से लाभ उठाते हैं जबकि 95 प्रतिशत घन इस पद्धति के ऊपर व्यय किया जाता है। 80 प्रतिशत मरीज भ्रायवेंद चिकित्सा पर निर्भर हैं। ग्रायुर्वेद पद्धति के चिकित्सकों को श्रायुर्वेद का परा ज्ञान भी नहीं है क्योंकि इसमें कोई रिसर्चेज नहीं की गई हैं। जिस प्रकार से पिछले चालीस-पचास वर्षों में एलोपैथी का विकास हआ है उस प्रकार से इसमें कोई भी विकास नहीं हुआ है। मेरी मांग है कि इस देश के भ्रन्दर भ्रायुर्वेद की एक युनिवर्सिटी स्रोली जाये । जिस प्रकार से भौर विश्वविद्यालय खले हए हैं उसी प्रकार से इसका भी विश्व-विद्यालय खोजा जाये ताकि स्रायुर्वेद के विषय में भी खोज श्रीर अनुसन्घान किये जा सकें। ग्राज इस देश में करोडों रुपयों की दवाइयां बाहर से मंगानी पडती हैं जबकि अनेकों प्रकार की जडी-बृटियां अपने देश में मौजूद हैं। अगर हमने उनके सम्बन्ध में खोज श्रौर श्रनुसंधान किये होते तो श्रपने देश में ही हम हर प्रकार की दवाइयां तैयार कर सकते थे जो कि हमारे देशवासियों की तासीर के भनुकल होती भीर उनके शरीर के अनुकल होती। जहां-जहां पर इस पद्धति के विकास पर धन व्यय किया गया है वहां पर श्रज्वे करके दिखाये गये हैं।

इसलिये मैं निवेदन करना चाहता हूँ कि माननीय सदस्य ने जो विघेयक इस सदन के भन्दर रखा है उस पर शीघ्र धमल होना

चाहिए। अभी तक हमारे सामने जो पूरानी तीन समितियों की सिफारिशें ग्राई उनको तो रही की टोकरी में डाल दिया गया है लेकिन श्रव समय श्रा गया है जब कि इसके ऊपर तुरन्त ग्रमल होना चाहिए। मैं तो समभता हं कि इस परिषद् का बहुत पहले निर्माण हो जाना चाहिये था ताकि इस पद्धति के सम्बन्ध में स्टैंडर्ड किताबें. कोर्सेज भीर किस योग्यता के विद्यार्थी प्रवेश ले सकेंगे. ये सब बातें निश्चित की जा सकती । लेकिन जबतक परिषद का निर्माण नहीं होगा तब तक हालात ठीक नहीं हो सकोंगे। मैं इस विधेयक का पूरजोर समर्थन करता हं श्रीर इस बात की मांग करता है कि इसमें बहत ही विलम्ब हो चुका है, ग्रब बहुत जल्द इस काम को पूरा करना चाहिये। मैं इस बात की भी मांग करता है कि इस पद्धति के ऊपर केवल 5 प्रतिशत धनराशि व्ययन करके कम से कम 25 प्रतिशत घनराशि इसके ऊपर व्यय होनी चाहिये ताकि 80 प्रतिशत लोग जो कि इस पद्धति पर निर्भर करते हैं उनके साथ भी न्याय हो सके । घन्यवाद ।

SHRI N. SETHURAMAN (Pondicherry): Sir, Chairman, Sir, I support this Bill. It is a good augury that this Bill provides a large scope to improve an extend the indigenous system of medicine which has so far remained unattended to and unencouraged without the patronage of the Government. It is a truism that the Ayurvedic medicines are most suitable to our people both in the economic sense and the medical sense. The Ayurvedic medicines can be prepared comparatively at cheaper cost; they are not only preventive but more curative. These two effects of the system draw a greater number of people towards it.

It is evident from the reports of various committees on indigenous medicines that a great majority of people are attracted towards the system so sar as their health is concerned. This evidence as well as experience reveral that Ayurvedic medicines are having good curative effects even for incurable diseases. For example, research

[Shri N. Sethuraman]

is going on in the United States of America to find out how best an Ayurvedic herb called blackshade—which is known as Manathakkli in Tamil—can be used for curing cancer. Also, the Ayurvedic system can help to solve the family planning problem by providing cheap herbal contraceptives which do not cause side-effects.

All India Avurvedic

At present, Ayurveda is being controlled by the Allopaths who show always step-motherly treatment and do not allow any improvement. I submit that there should be a separate portfolio for Ayurveda. Besides, the allotment for indigenous system of medicines should be allowed to lapse.

The Ayurvedic Medical Council which is to be set up by the provisions of this Bill should have only Ayurvedic doctors as President and Vice-President. Necessary steps are required to be taken to raise the standard of Ayurvedic education and treatment in such a way that the public would not get any prejudice against the system.

SHRI S. C. SAMANTA (Tamluk): Sir, I am glad Mr. Sharma has brought He wants it to be circulated. this Bill. There is necessity for it so far as the indigenous system; of medicine are concerned, because much water has flowed down. Government accept not only ayurveda but also homoepathy and unani as indigenous systems of medicine in this country. The British came and killed these systems. But still it survived. Now our Government tells us that we will nourish it. They appointed so many committees and so many recommendations have been made about these indigenous systems of medicine. How many of them have been implemented and what has been done up tili now?

There is one adviser in the Health Ministry ayurveda. He is an adviser to the health service, which is manned by allopathic doctors. This poor adviser is there just to keep his position and whatever he advises is turned down this way or that way. I had the privilege of moving a resolution about homoepathy in this House. Panditji told us that this should be put on a scientific basis. We said, there is no objection to it. You see whether there is science in it. If there is no science; do not accept it. What have we

seen? No report about these indigenous systems of medicine says that they are not based on science. They survive because they have a scientific basis. Why are the systems of medicine recognised by Government treated in this manner?

I have been following all these years what has happened to these indigenous systems of medicine. My hon. friend who spoke just now is very hopeful that we have got three ministers and they will jointly rear up these systems. Let us hope against hope.

From Raikumari downwards so many ministers came and did nothing. could not do anything. Therefore, I would request the Minister not only to accept the motion for circulation of this Bill but also to see that necessary steps are taken so that this system gets that much recognition which is given to allopathic or modern system of medicine. We are 750 Members of Parliament. How many ayurvedic dispensaries are there for us? Only a single I do not know whether there is any homoeopathic dispensary for us. I think there is none. Do these Members not want this system of medicine? They want. But there are no facilities for it. This is the only thing that I will refer to show how the indigenous system of medicine is treated by this Minister.

It is a State subject I know. are ministers of Ayurveda in Rajisthan, Gujarat and Kerala. But the system which the Government has recognised should be regulated from the Centre. It is a Concurrent Subject. So Central Government has the responsibility. For this reason my hon, friend Shri A. T. Sarma has done a very good thing in bringing forward this Bill and asking for its circulation to elicit public opinion. Public opinion is known to all of us. Let the Government accept this motion, let the Bill be circulated, after that let it be referred to a Select Committee, let the Government say how they want to amend this Bill which has been brought forward by our friend and let it then come before this House. Let them do so if they are really serious about it. If they are not serious let them say that it is not on a scientific basis or let them bring forward other accusations. Let us see something which will help this indigenous system of medicine which we all love so much, which is so much dear to us and which is so much useful to our system. Let that system come back with all its glory. With these words I request the Government to accept this motion for circulation.

श्री नाषूराम ग्रहिरवार (टीकमगढ़) : सभापति महोदय, श्री ग्र० त्रि० शर्मा द्वारा प्रस्तुत श्रिखल भारतीय श्रायुर्वेदिक चिकित्सा परिषद् विधेयक का मैं समर्थन करने के लिए खडा हम्रा हं।

ग्राज हमारे देश को ग्राजाद हुए 20 वर्ष हो चुके हैं। हमारे देश में जो भी उद्योग घन्चे खुलते हैं वह बड़े-बड़े शहरों में ही खुलते हैं। ग्रीर ग्रस्पताल भी बड़े-बड़े शहरों में ही खुलते हैं। ग्रीर ग्रस्पताल भी बड़े-बड़े शहरों में ही है। सभापित महोदय, ग्राप बम्बई से ग्राते हैं ग्रीर जाहिर है कि ग्राप के वहां बड़े-बड़े ग्रीने अस्पताल होंगे लेकिन हमारे देहातों में दूर-दूर तक ग्रस्पताल देखने में नजर नहीं ग्राते है। देहातों में ग्रस्पताल नहीं के वराबर हैं ग्रीर ग्रगर कहीं भूले, भटके एक-ग्राघ ग्रस्पताल हैं भी तो बहां पर दवाएं वगैरह नहीं मिलती हैं। चिकित्सा व्यवस्था के बारे में देहातों की जो उपेक्षा हो रही है उसका सरकार को निराकरए। करना चाहिये।

सरकार द्वारा स्रायुर्वेदिक पद्धति की भी उपेक्षा की जा रही है और करीब सारा का सारा बजट में जो रुपया चिकित्सा व्यवस्था के लिए रखा जाता है वह ऐलोपैथिक पर खर्च किया जाता है। स्वास्थ्य के लिए स्वीकृत बजट का 95 फीसदी रुपया सरकार इस ऐलोपैथिक पर खर्च करती है।

मैडिकल कालिजैंज से जो विद्यार्थी पास होकर बाहर निकलते हैं वह देहातों में वतौर डाक्टर के नहीं जाना चाहते हैं और वह सब शहरों में ही रहना चाहते हैं जहां कि उन्हें सारी सुविधाएं प्राप्त रहती हैं, रहने के लिए बढ़िया बंगले मिल जाते हैं और उनके बच्चों को ग्रन्छी शिक्षा मिल जाती है। लेकिन हमारा भारत देश गांव का देश है, करीब साढ़े पाँच लाख गांव इस देश में हैं जबिक शहर बहुत ही कम हैं श्रीर जैसा मैंने कहा डाक्टरी पास करके निकलने वाले हमारे ध्राजकल के शिक्षित नौजवान देहातों में जाकर डाक्टरी नहीं करना चाहते, देहात वालों की सेवा नहीं करना चाहते हैं।

देहातों की जनता का म्रायुर्वेद की तरफ म्राकर्षरा है स्रीर वह होना स्वाभाविक भी है क्योंकि सदियों पूर्व हमारे पूर्वज बडे-बडे **भायर्वेदिक ग्रंथ** लिख गये हैं भौर गाँव वाले श्रायुर्वेद का सहारा सैकड़ों सालों से लेते चले ग्राये हैं। लेकिन मुक्ते खेद के साथ कहना पडता है कि भ्रायुर्वेदिक चिकित्सा पद्धति को सरकार द्वारा जो प्रोत्साहन मिलना चाहिए था वह नहीं मिल रहा है और उन अमृत्य आयुर्वेदिक ग्रंथों का परा फायदा नहीं उठाया जा रहा है। जो थोडे से ग्रायुवेंद के विश्वविद्यालय है भी उनको गवर्नमेंट द्वारा यथेष्ट मात्रा में प्रोत्साहन व श्राधिक सहायता नहीं मिलती है, परिस्माम-स्वरूप वह सूचारू रूप से नहीं चल पाते हैं। इसके लिए केन्द्रीय सरकार ने भी कोई ऐसी नीति नहीं बनाई है जिसके कि ग्राघार पर उन को अधिक सहायता मिल सके। जो हमारे ग्रायव दिक स्नातक वहां से पढ कर निकलें उन को उतना ही वेतन मिलना चाहिए जितना कि हम एलोपैथिक ग्रेजुएट्स को देते हैं क्योंकि जितना समय एम० बी० बी० एस० करने में लगता है उतना ही समय आयुर्वेदिक का कोर्स पास करने में भी लगता है और इसलिये कोई वजह नहीं है कि ग्रायुर्वेद वालों को एलोपैथी वालों के मुकाबते कम वेतन मिले ग्रीर मैं चाहता हूं कि बह जो ग्राज दोनों के वेतनों में फर्क है वह हटाया जाय और आयर्वेद वालों को भी एलोपैथी वालों के बराबर वेतन मिले उन से कम न मिले।

देहातों में जैसा मैंने पहले कहा चिकित्सा व्यवस्थाका नितान्त ग्रभाव है। वहां पर कुछ लोग इघर, उघर से थोड़ां बहुत लाइसेंस

[श्री नायूराम ग्रहिसार]

भ्रादि प्राप्त करके किसी कालिज या भ्रस्पताल में जाकर एक हफ्ते, महीना, दो महीना इंजेक्शन म्रादि लगाना सीख लेते हैं मौर वह वहां देहातों में जाकर डाक्टरी करने का स्वांग करते है। लेकिन उसका परिख्याम वही हो रहा हैं जैसे लडका सीखे नाई का, मूढ़ कटे किसान का। थोडा बहत इंजेक्शन लगाना भीर दवा भादि देना सीख लिया और देहातों में जाकर कह दिया कि हम डाक्टर हैं श्रीर गलत-सलत इंजीक्शन लगा देते हैं भीर वह बेचारे भनपढ गांव वाले ग्रक्सर इन तथाकथित डाक्टरों द्वारा मारे जाते हैं। इस तरीके से देहातों की जनता को लुटा जा रहा है। मैं चाहता हुँ कि केन्द्रीय सरकार इस बारे में ज्यान दे और वह एक श्रालग से ग्रायुर्वेद का केन्द्रीय स्तर पर डाइ-रेक्टोरेट नियुक्त करे जो देश में जितनी भी म्रायुर्वेदिक संस्थायें है उनका निरीक्षण करके उचित व्यवस्था करे और जितने भी ग्रायवेंद के विश्वविद्यालय है उन को ग्रघिक ग्राधिक सहायता प्रदान करे। राज्य सरकारों को भी इस बारे में आगे बढ़ना चाहिये और आयुर्वेदिक चिकित्सा पद्धति को प्रोत्साहन देना चाहिए भीर इन संस्थाओं को ग्रविक से श्रविक भ्रार्थिक सहायता प्रदान करनी चाहिए ताकि देश में ग्रायुर्वेद का व्यापक रूप से प्रचार हो सके जिससे देश की गरीब जनता को सही तौर पर इलाज मिल सके। इस देश की जनता भी यही चाहती है क्योंकि वह एलोपैथी से उतना फायदा नहीं उठा पा रही है। एलोपैथी केवल एक बात में कामयाब हुई श्रीर वह है सर्जरी में। लेकिन मेडीकल में वैसी कोई बात नही है ग्रीर एलोपैथ डाक्टर के पास जब मरीज जाता है तो डाक्टर उससे पूछता है कि उसे क्या तकलीफ है भीर उसके यह बतलाने पर कि उसके पेट में दर्द है वह उसे एक गोली या मिक्सचर दे देता है। अगर किसी के कमर में दर्द हो, गुदे में दर्द हो तो उसे वह एक दूसरी गोली दे देता है और अक्सर यह होता है

कि चंकि वह मरीज द्वारा बतलाई गई ऊपरी तकलीफ के लिये ही गोली भ्रादि दे देता है भौर जड़ में उसकी नहीं जाता है इसलिये रोगी मर भी जाया करते हैं। डाक्टर लोग नाड़ी, नब्ज ग्रादि देखना नहीं जानते हैं ग्रीर जब तक नाड़ी के परखने का चिकित्सक को ज्ञान न हो तब तक वह रोग की जड़ में नहीं जा सकता है भीर दवा कारगर रूप में भ्रसर नहीं कर सकती हैं। यह नाडी में परखने का ज्ञान भायवेंद वाले ही जानते हैं भीर वह रोगी की तह में जाकर सही दवा तजवीज कर सकते हैं। इसलिये मैं चाहता है कि केन्द्रीय भ्रायुर्वेद को अधिक से अधिक प्रोत्साहन दे। मैं चाहता है कि केन्द्रीय सरकार इस के लिए केन्द्रीय स्तर पर एक ऐसी आयर्वेदिक परिषद बनाये। केन्द्रीय स्तर पर इस के लिए अलग से एक डाइरेक्टोरेट हो ग्रीर उसके द्वारा पूरे देश में ग्रायवेँदिक संस्थात्रों को सहायता व प्रोत्साहन मिले। इन शब्दों के साथ मैं इस बिल का समर्थन करता है।

SHRI S. KANDAPPAN (Mettur): Mr. Chairman, I fully support this Bill and I do not know the reason why Government should be hesitant to elicit public opinion on this Bill. I hope they will concede this reasonable demand.

The Ayurvedic and other indigenous systems of medicine were well-developed and put on a scientific basis in India long ago. We know from our ancient literature that there are sects or groups known as medical practitioners who were concentrating themselves on developing these indigenous systems and putting them on a scientific footing. During the middle ages and later there was mixing of mediccine with super-natural and mythological powers.

I do not know whether it is prevale at in other parts of the country, but in my part of the country there is a sort of secretiveness attached to this kind of labour. The indigenous medical practitioner will never divulge the secret of his herb for the threatment of particular diseases

with the result that after the death of these people posterity lost the privilege of the wealth of knowledge that these people had acquired during the long period from their experience.

Even today in Tamil—I am told in Sanskrit also—particularly in Saraswathi Mahal in Tanjore there are a good many manuscripts bearing on this particular subject which have not seen the light of day. They are not printed. Nobody is able to print them. We cannot expect the poor indigenous medical practitioners to print them. It is impossible.

It is, after all, the Government that should come forward to bring these things out. In Tamil also we have got copious literature that has not seen the light of day. Particularly in Tamil Nad there was another system of medicine—I do not know whether it is connected with ayurveda or not—which is called the Siddha system of medicine. Now our Government in Tamilnad is giving a lot of encouragement to it. I think, they have set up a council. The Government is patronising that department.

But these things should be brought to light and it should be put on a proper Unfortunately, in the modern footing. spirit of modernisation, when we go about adopting certain things, we always try to get rid even of the good things that were there. It will not only be a loss to India, but I feel that if we do not develop these systems of medicine and do not improve the working of these medical practitioners. it will be a loss to humanity. All the wealth that our ancients have acquired will be lost. So, I feel that this is one field where we can really be proud as Indians and it is high time, it is very late in the day rather, for us to urge the Government that they should come forward to recognise it and put it on a proper legal footing.

It is common knowledge that there are many herbs that were taken abroad from India for use in the manufacture of modern medicine. These herbs were being used since the Vedic age. From my own personal experience I can say that. Till I entered college, whenever I fell ill all the treatment I got was from my mother. She did not know any modern medicine. She did not even have iodine with her. The only knowledge she acquired was from her mother from and her mother anteriority.

Herbs are available in the villages for each and sundry illness, for any illness, and many of them were quite effective.

Even today we know that there are certain people, apart from those who do not really have the knowledge but who pretend to have the knowledge and exploit the poor people in the villages—it is really these people who damaged the cause of indigenous medicine -who really have the knowledge and who are able to bave good practice in competition with even M.B.B.S. degree holders and other modern medical practitioners. Of course, it is not our intention to decry modern medicine, but at the same time it would be an unpardonable fault on our part if we do not realise and give due importance to our own medical system that was agreed on all sides as effective and can be made more effective and even as to be imported by other parts of the world.

With these words, I fully support the Bill as well as the motion for circulation. I would like to add only one word to it. I am sure, the Bill is comprehensive. As many Members who preceded me have pointed out, there are other systems also, apart from ayurvedic. I myself have said that the Siddha system of medicine is prevailing in our part of the country. Like that there may be other indigenous systems and the Government should see to it that they bring a council, in whatever from they are going to bring it, so as to be all comprehensive so that we do not lose the knowledge that belongs to our forefath ers.

SHRI NARENDRA SINGH MAHIDA (Anand): Mr. Chairman, I congratulate Shri Sarma for bringing forward this Bill. All the committees on the indigenous systems of medicine have recommended the establishment of the Ayurvedic Medical Council to control Ayurvedic education and treatment but no action has been taken by the Central Government in this matter. It is regretted.

Just now, the hon. Member, Shri Goel, remarked that the present Government has taken no interest or they do not encourage it. I would like to point out to him that as late as in 1938 the Indian National Congress had passed a Resolution saying ;

Shri Narendra Singh Mahidal

"The Congress is of opinion that having regard to the wide prevalence and generally accepted utility of the Ayurvedic and Unani systems of medicine in India, earnest and definite efforts should be made by the people of the country to further popularise colleges, schools and hospitals for instruction and treatment in accordance with indigenous systems."

That Resolution was passed in 1938. The only thing is that the present Government is not applying its mind to the Resolution. That is my complaint. The charge made was that the Members on this side are not national enough. So, I am just pointing out to him and also to my party colleagues that this ancient system is now seeing a little light.

Of course, the former Three Health Ministers, Shrimati Rai Kumari Amrit Kaur, Shri Karmarkar and Dr. Sushila Navar never encouraged Ayurvedic system of medicine. A little hope is given by Pandit Sharma that the present three Ministers may probably give an encouragement to this system. I have a personal reason to believe it. About two years back when the present Health Minister, Shri Satva Narayan Sinha, entered this House after his visit to Russia. I saw his face swollen and he was looking ill. I just pointed out to him, "You are not able to sleep and feel uncomfortable. You are uneasyab out your present health condition." He said, "What shall I do ?" I told him, "You eat Triphala harad." I am glad that having cured himself with this Triphala harad and having been made the Health Minister, I hope, he will continue to encourage Ayurveda.

I was also a believer, after my education in England, in allopathy. But experience has shown, as we are all wiser by experience, that in Indian conditions, of all indigenous systems, Ayurveda is the best and, I hope, such wisdom will enlighten other Members also. After all, the local conditions, the local medicines, the local plants, suit us rather than all other medicines which come from other places.

Ayurveda is a way of life. It is not merely a medicine. It gives us great shanti peace of mind. There are one thousand slokas only on Harad that acts

like a mother. That Harad cures even dead skins, makes it soft. If we put it in our intestines, it improves our health. I would like to request the House to be proud of our own system of medicine. The great Alexendar took away, about 2000 years back, some wise people from India, and converted Ayurveda into Unani, Unani now has come back to India. We also hope that Allopathy will learn from the great art of Ayurveda.

I would like to commend it to the Government to concentrate more on our indigenous methods and see that Avurveda develops. I also request the Minister to give Ayurveda medicine facilities to Members of Parliament in North Aventue and South Avenue Dispensaries. Ins ead of giving us more money by way of allowances we should be given these facilities. I have distributed about 5000 bottles of Harad not only to Indians but also to foreigners. They have reported that by this Harad they have improved their health. Wen we can cure ourselves with a cheap medicine costing Re. 1.25 p. or so, why should we go to a doctor and spend more? It will not increase your disease. It will prevent it. You can see from my face and health, the success I have achieved by following the Ayurveda system.

SHRI S. M. BANERJEE (Kanpur): I was very sick recently. Thank God I did not go to Willingdon Hospital!

SHRI NARENDRA SINGH MAHIDA: I will give him a free bottle Harad. I stand a guarantee to him. Harad or Triphana is a very nice medicine. I can assure my hon. friend, Shri S. M. Banerjee, and other friends that it will not increase the disease. It will cure the disease and, if it does not do good, it will not do any harm.

There are some suggestions which have come before the House. I would say that we should be firm enough to believe in our own system rather than rely on foreign medicines. I do not wish that the Bill should be circulated. We should bring pressure on the Ministry to listen to us that at least, not on an experimental basis, on the surety that these medicines have been tried for thousand of years.

They are bound to improve us. Mahatma Gandhi tried the indigenous methods. We should have faith in our own system rather than looking to foreign medicines. We should be proud of our own hiretage.

I want the hon. Minister to pay more attention and give more encouragement to the Indian system of Ayurvedic medicine; he should have a united council for Ayurveda, and give more facilities, to Ayurvedic system.

श्री रिव राय (पूरी) : सभापति महोदय, यह जो बिल भ्राया है इसकी ताईद करने के लिए मैं खड़ा हम्रा हं। इस बिल को लाने का मकसद यह प्रतीत नहीं होता है और नहीं है कि एलोपेथी ग्रौर होम्योपेथी के साथ इसका कोई संघर्ष है। सवाल यह है कि क्या सरकार पिछले 21 साल में सस्ती दवाइयां ग्राम जनता के लिए सुलभ कर सकी है। श्रायुर्वेद हो, होम्योपेथो हो या एलोवेथी हो, क्या किसी भी पेथी की सस्ती दवाइयां सरकार पिछले 21 सालों में साधारण और गरीब लोगों के लिये सुलभ कर सकी है मैं समभता है कि नहीं कर सकी है। श्रभी भी लोग बिना श्रीषिधयों के मर रहे हैं। मैं तो समभता हं कि यह सरकार ही है जो कि होम्योपैथी श्रीर श्रायुर्वेद में संघर्ष कराना चाहती है। कुछ लोगों के मन में यह भी भय है और वे कहते भी हैं कि ग्रायुर्वेद वैज्ञानिक चीज पर ग्राधारित नहीं है, श्राधुनिक नहीं है, कोई सध्य देश ग्रायुर्वेद का इस्तेमाल नहीं कर सकता है। लेकिन ऐसी बात नहीं है। नहीं इस बिल की एलोपेथी या होम्योपेथी के साथ कोई लड़ाई है।

एक तरफ तो सरकार सस्ती दवाइयों का इन्तजाम नहीं कर सकी है लेकिन दूसरी तरफ आप देखें कि क्या हो रहा है। मैं आपको बत-लाना चाहता हूँ कि बंगाल जहां पर राष्ट्रपति का शाशन लागू है, वहां के गवनंर, धर्म बीर साहब अभी एक टैक्स लगाने जा रहे हैं, एक सैस लगाने जा रहे हैं, एक जी कि सरकारी अस्पतालों में इलाज कराने के लिए जाते हैं। जो लोग अभी तक इन अस्प-

तालों से मुफ्त इलाज करवाते थे अब उन पर एक सैस लगने जा रहा है। यह सब वहां पर राष्ट्रपति शासन के चलते होने जा रहा है। मैं समभता हूं कि सरकार की असफलता का ही यह प्रतीक है। सरकार गरीब लोगों के लिए सस्ती दवाइयों का इन्तजाम आज तक कर नहीं सकी है लेकिन उसके बावजूद भी वह आज इन गरीब मरीजों से सैस बिठाने जा रही है, टैक्स बिठाने जा रही है, टैक्स

सरकार की नीति यह है कि एलोपैथी को बडाते जाग्रो। ग्राप इसको बढायें। लेकिन मैं चाहता है कि भ्राप भ्रायुर्वेद को भी नजर ग्रंदाज न करें। सरकार आयुर्वेद की आज तक अव-हेलना करती स्रा रही है। इसको सरकार निगलैक्ट करती आ रही है। सरकार के दिमाग में ग्राधुनिकता का नशा सवार हो गया है। सरकार नकल ही करना जानती है विदेशों की। लेकिन खुद देश में कितना श्रमुल्य भंडार है, कितनी सेवा श्रायुर्वेद गरीब लोगों की कर सकता है, इसकी उसे कोई चिन्ता ही नहीं है। श्राप तो जानते ही हैं जब हम लोग कालेज में पढ़ा करते थे तो वहां देशी भाषाओं के ग्रध्यापक भी होते थे ग्रीर ग्रंग्रेजी भाषा के ग्रघ्यापक भी होते थे, तेलगू के, कन्नड़ के, बंगला स्रादि भाषात्रों के ग्रध्यापक भी होते थे ग्रीर वे भी पढाते थे। जो देशी भाषाओं के भ्रष्ट्यापक हमा करते थे उनके दिमाग में न्यून भाव होता था. उनमें इनफीरियारिटी कम्प्लैक्श होता था। ग्रीर जो अंग्रेजी के अध्यापक होते थे उनके मन में सुपरियारिटी कम्प्लैक्स होता था। शुरू से ही हम देखते ग्रारहे हैं कि देश की भाषाश्रों को पढ़ाने वाले भ्रघ्यापकों के मन में न्यून भाव होता श्रीर अंग्रेजी के अध्यापकों के मन में सुपरियारिटी कम्प्लैक्स होता था और इस वजह से हमारे देश की जो भाषाएं थीं वे बढ़ नहीं पाई, वे तरक्की नहीं कर पाई। यही हाल ग्रायुर्वेद का हम्रा है। सरकार ने इसको प्रोत्सा-हन देने की कोई कोशिश ही नहीं की है। नई खोज करवाने की कोई प्रक्रिया ही जुरू नहीं

[श्री रवि राय]

की है, रिसर्च इस सिस्टम में करवाने की कोई व्यवस्था ही नहीं है। मैं तो यह चाहता हूँ कि ये जितने भी सिस्टम्ज आफ मेडीसिन हैं इनमें आपस में होड़ होनी चाहिए। एक तरफ आयुर्वेद को वैज्ञानिक आधार दिया जाना चाहिए और दूसरी तरफ एलोपैथी हो और दोनों में एक प्रकार की होड़ होनी चाहिए, कम्पीटीशन होना चाहिए, प्रतियोग्यता होनी चाहिये ताकि साथारए जनता को मुफ्त और मुफ्त अगर नहीं दे सकते हैं तो सस्ती दवाइयां देने का प्रबन्ध हो सके।

ग्राज हम क्या देखते हैं। गांवों में लोग एलोपैथी में इलाज कराने के लिये जितना पैसा चाहिए, खर्च नहीं कर पा रहे हैं। ग्राप किसी एलोपैथिक डाक्टर के पास जाइये। वह ग्रापको प्रेसिवपशन लिख देगा श्रीर ग्रापके दवाई खरी-दने पर तीस, चालीस या पचास रुपये लग जायेंगे। ग्राप साधारण बुखार भी होगा तो भी ग्रापको दस, पंद्रह रुपये खर्च करने पड़ जायेंगे। ग्राम ग्रादमी इतना खर्च नही कर सकता है। इस वास्ते ग्राभी भी करोड़ों लोग, खास तौर पर ग्रामीण क्षेत्रों में ग्रायुर्वेदी दवायें लेते हैं ग्रीर इस सिस्टम से इलाज करवाते हैं। ग्राभी तक भी उनका विश्वास ग्रायुर्वेद के प्रति ग्राडिग हैं। इस चीज को सरकार को किसी भी सुरत में नजर ग्रंदाज नहीं करना चाहिये।

मैं यह नहीं कहता हूँ कि झाप श्राष्ट्रनिक न बनो । लेकिन श्राष्ट्रनिक बनने की धुन में अपनी जो अच्छी चीज है उसको आप नजर श्रंदाज मत करो । श्राष्ट्रनिक आदमी किसको कहते हैं । श्राष्ट्रनिक तीन प्रकार के होते हैं । कुछ आदमी तो पीछे देखू होते हैं । वे समभत हैं कि जितनी पुरानी चीज हैं उनकी श्रारती उतारो, उसकी ही प्रशंसा करो । दूसरे लोग श्रागे देखू होते हैं । के समभते हैं जो श्राष्ट्रनिक चीज है श्रौर जो श्रच्छी है शौर जिस चीज को सम्य देशों ने श्रुपना लिया है उसको अपनाया तो जाए पर अपनी जो चीज है उसको भी वैज्ञानिक धाषार देकर आगे चलाया जाए। तीसरे प्राधुनिक लोग वे होते हैं जो कि बगल देखू होते हैं। ये जो बगल देखू होते हैं। ये जो बगल देखू होते हैं। ये जो असली आधुनिक लोग हैं वे, वे ही हैं जोकि खुद की जो चीज है, देशी जो चीज है, उसको समभते हैं और समभ कर खोज करवाते हैं, रिसर्च करवाते हैं और साथ ही साथ सम्य देशों ने जो अपनाया है उसको भी देखते हैं और जो उससे भी लाभ उठाने की कोशिश करते हैं और उस सबका लाभ जनता को पहुँचाते हैं। मैं चाहता हूं कि आप आयुर्वेद पर घ्यान दें। आयुर्वेद ही साधारण जनता को सस्ती दवाइयां सुलभ कर सकती है। इसको आपको आगे बढ़ाना चाहिए।

जिस चनाव क्षेत्र से मैं चन कर श्राया है. उसकी एक बात मैं श्रापके सामने रखना चाहता हैं। पूरी में एक पूरी भ्रायूर्वेद कालेज है। पिछले पन्द्रह दिन से वहां लडकों ने हड़ताल कर रखी है। केन्द्रीय सरकार भी उस कालेज को खर्च करने के लिए काफी रुपया देती है। लड़कों ने हड़ताल क्यों की है? वहांजी भ्रष्यापक लोग हैं उनकी कोई क्वालिफिकेशन नहीं है। वहां लड़के चाहते हैं कि उनको श्राधुनिक तरीकों से ब्रायुर्वेद पढाया जाए। वहां पर एक संस्कृत विद्यालय है। उस विद्यालय से पण्डित लोगों को पढाने के लिए रख लिया गया है स्रौर उनको कहा गया है कि तुम इनको भ्रायुर्वेद पढ़ास्रो । वे पढ़ा नहीं पाते हैं । उड़ीसा सरकार ने इस कालेज को बन्द कर दिया है क्योंकि वहां पर विद्यार्थी स्टाइक कर रहे हैं। मैं चाहता हं कि विद्यार्थियों की जो शिकायत है उस पर घ्यान दिया जाये भीर वहां क्वालि-फाइड ग्रध्यापकों की नियक्ति की जाए।

इस बिल में ग्रायुर्वेदिक काउंसिल बनाने का सुभाव दिया गया है। यह बड़ा ग्रच्छा सुभाव है ग्रीर इसको मान लिया जाना चाहिये। पंडित शिव शर्मा जी भी बड़े नामी आयुर्वेद के डाक्टर हैं। वह जो भी सुभाव दें उनको भी सरकार को मान लेना चाहिये।

इन शब्दों के साथ मैं इस बिल का समर्थन करता हं भीर चाहता है कि सरकार इस बिल में जो सिफारिशें की गई हैं. उनको मान ले।

SHRI BAKAR ALI MIRZA (Secunderabad): Mr. Chairman, Sir, I stand to support this Bill. The main question is the approach to the problem. Sir, the allopaths think that this avurvedic system is a hocus-pocus and it should be abolished. Government's giving recognition and giving some support is only a concession to public opinion. This system has survived thousands of years. That itself is a proof that it has efficacy and scientific basis. The ayurvedic and unani people also have got some inferiority complex which has developed because of the condition right round them. I have seen a number of hakims and ayurved carrying a stethoscope and prescribing anti-biotics. This is happening, Sir. The fault is on both sides. we have to decide is what should be our approach to this problem. It is not a question of conflict between the two systems. It is not a question of what is right and what is wrong. It is a question of the scientific basis behind one system or the other.

Sir, I will give you one example. I had been to the British Guiana. It is below sea level. I had an attack of asthma. There was also a German doctor who was travelling with me. He came to me and said 'Can I help you?' I said 'Thank you very much'. And he was very kind and he treated me. After that he told me, 'I would be able to help you more if you stop on your way to India at Friburg. He was very kind. He treated me very well. He had treated Shastriji and many other VIPs. I specially went out of my way to meet him because of his kindness to me, and I went to his place.

I found that his room was packed with various kinds of machinery, some X-ray apparatus, some cardiogram apparatus, and almost every other type of apparatus. It was like a factory. Then, he examined me,

took the cardiogram and all that kind of thing. Then, the prescription that he gave me was this: 'You are a very old man; so, you may not be able to do sheershasan but there are some modifications which I would advise you to do', and he actually showed me how those aasanas were to be done and he gave me instructions how to lie down, how to raise the feet and so on. So, that German doctor was prescribing me in Freiburg the yogic practice that was there in India. Then, he gave me some homoeopathic medicine. Then, I said 'I am surprised; you are a great doctor; you are having all this machinery etc., and vet you are giving me homoeopathic medicine. Is this not faith cure?' He said 'Suppose it is faith cure. The only anxiety that you have is that you should get cured, and if it is faith cure and it cures you then what objection can you have?' Then, he added 'Our knowledge about how drugs react on the human organism is in a stage which is not perfect, and we do not know how drugs act. Therefore, all the time, we have to investigate in every case'.

3610

So, here was a doctor who was sitting in Germany who was highly qualified in allopathy and who could practise any other system of medicine. But here anybody can set up a homeopathic or Ayurvedic or any other dispensary, whether he is qualified or unqualified. But that German doctor who knew all the best in allopathy was still wanting to investigate find out what was learn and he was all the time a student. Our doctors unfortunately do not do any such thing; for the last fifty years I have been treated by several doctors; not a single doctor in India has ever prescribed me anything which has any connection even remotely with yoga or with any medicine which is prescribed in Ayurveda.

While I was in Germany, once they gave me some medicine, and I said that. that was Isaphgol. They had bottled it and they were selling it. So, what matters is the approach. There has to be a scientific approach. You cannot say 'Get' rid of allopathy and have instead Ayurveda or Unani'. There is no such thing which is so absolute. Once a German doctor told me 'Look here, if I get some deep cut on my hand or something happens to it which is very serious, I would go to a surgeon

[Shri Bakar Aii Mirza]

3611

and ask him to cut it; but for some other thing, I would take homoeopathic or Ayurvedic medicine. It depends upon the physical condition and the efficacy of the particular medicine.'

Therefore, it is the approach which matter. The present approach has to be changed. Our Government seem to have got the idea now that all that comes from the West is the best and we have nothing to give. I do not claim that there is no room for improvement in Avurveda. There is a great deal of room for improvement, because Ayurveda has stopped improving a long time ago. That state of affairs must now change.

Therefore, I would request the Health Minister to take a sympathetic view of the matter and really go at it with vigour. The people of India have still faith in Ayurveda and Unani. I have worked with labour and I have asked them to go to the hospital on several occasions, and yet the man who was suffering would often go to a village to get a certain drug from somebody which would cure him; he would go all the way to get that drug, whether it be Ayurvedic or Unani drug. Therefore, these systems have got to be encouraged.

There is also or other reason. Ours is not a rich country. We do not have sufficient doctors for the villages. Our people are poor and they cannot afford all the expenses of the modern medicines. So, if we have a set of people working in the villages, who are qualified enough and who have an elementary of knowledge of allopathy besides Ayurveda and Unani, that would be very helpful.

With these words, I commend this measure for the acceptance of the House.

श्री भारखंड राय (घोसी): सभापति महोदय, में इस विधेयक का पूर्ण समयन करता है। मैं माननीय सदस्य, श्री शर्मा, को तहे-दिल से मुबारकबाद करता हं कि उन्होंने इस विघेयक को यहां पेश किया है। इस विधेयक के द्वारा वहत दिन की कमी पूरी होगी। इस में कोई सन्देह नहीं है कि देर तो बहन हो गई है. लेकिन भूभी समय पूरा समान्त नहीं हुना। इसलिए

भगर देर से ही काम शरू हो जाये. तो श्रेयस्कर होगा ।

Medical Council Bill

हमारे देश की मौजदा सरकार की कोई भी राष्ट्रीय चिकित्सा नीति नहीं है ग्रराजकता है, अनिविचतता है और दिशा-शन्यता है। जैसे भ्रनेक क्षेत्रों में कोई निश्चित सुनियोजित योजना नहीं है, उसी तरह चिकित्सा जगत में भी हमारे देश की क्या राष्ट्रीय चिकित्सा पद्धति है या होगी. इसका निर्धारण अभी तक नहीं हो सका है। यह बहुत बड़ा दुर्भाग्य है। श्रायुर्वेद मंग्रेजों के भाने के बाद तक हमारे देश की राष्ट्रीय चिकित्सा पद्धति रही है। युनानी ने, चाहे वह बाहर से भाई भौर चाहे हमारे देश का ज्ञान बाहर गया श्रीर फिर लौट कर श्राया. हमारी राष्ट्रीय चिकित्सा पद्धति की सहायता की है।

ये दोनों पद्धतियां हमारे देश की जल-वाय श्रीर यहां के मन्ष्य के स्वभाव के श्रन्रूप सिद्ध हई हैं। इतनी बढ़ी उपेक्षा विदेशी सरकार के द्वारा श्रीर इतनी जघन्य उपेक्षा कांग्रेस सरकार के द्वारा होते हए भी यह चिकित्सा प्रशाली धाज तक जीवित है, यह इस बात का सबसे बड़ा प्रमाण है कि यह वैज्ञानिक है. हिन्दस्तान की जल-वायु के अनुरूप है और यहां के लोगों की रुची के भी माफिक है।

अफसोस तो इस बात का है कि जैसे घड-दौड के मैदान में घोडे छोड दिये जाते हैं, वैसे ही हिन्दुस्तान में पिछले बीस सालों में सभी चिकित्सा पद्धतियां छोड दी गई है। उन का श्चापस में कोई तारतम्य नहीं है, कोई समन्वय नहीं है। होना तो यह चाहिए था कि आयुर्वे-दिक पद्धति यहां की केन्द्रीय चिकित्सा पद्धति होती भौर भ्रन्य पद्धतियां उसकी सहायक भौर पुरक के रूप में काम करतीं । हम यह नहीं कहते कि हमारे देश में जो कुछ है, वह एब्सो-ल्युट एंड फाइनल ट्रथ है। यह दावा कोई भी कहीं के लिए भी नहीं कर सकता है। यह बात भी नहीं है कि कहीं से कोई चीज आये, तो

वह हमारे लिए प्राह्य नहीं है। लेकिन जो चीज हमारे यहां हजारों सालों से प्रनुभव-सिद्ध है, उसको मुख्य भाषार बना कर हमें भ्रागे बढ़ना चाहिए। यह ठोक है कि कोई भी ग्रोइंग साइंस, विकास मान विज्ञान, भ्रन्तिम सत्य नहीं हो सकता है। यह बात भ्रायुर्वेद पर भी लागू होती है। इसमें जो खामी है, वह दूर होनी चाहिए, इस में जो कमी है, उस की पूर्ति होनी चाहिए।

सभापित महोदय, ग्रापको ग्रनुभव होगा कि हिन्दुस्तान के हजारों देहात में एक श्रनु-भव-सिद्ध वैद्य एक काढ़ा लिख देता है। लेकिन उसमें लिखी हुई जड़ी-बूटियां ग्रच्छे रूप में नहीं मिलती हैं। वे बीज बाजार में मामूली दुकान-दारों से खरीदी जाती हैं। सड़ी-गली चीजें मिलती हैं। लेकिन उससे भी लाखों लोगों को लाभ हो रहा है। ग्रगर वही-जड़ी बूटियां ग्रुद्ध रूप में, परिमाजित रूप में मुहैया की जायें, तो इस देश में कितने लोगों को स्वास्थ्य लाभ हो सकता है, इसकी हम कल्पना नहीं कर सकते हैं।

प्रभी एक माननीय सदस्य ने बताया कि धायुर्वेद पर कितना कम पैसा खर्च किया जाता है। मैं कहना चाहता हूं कि देश में प्रायुर्वेद की उपेक्षा की इन्तहा हो चुकी है, उसकी उपेक्षा की कोई सीमा नहीं है, सीमा पार हो चुकी है। धाज उसके प्रति पढ़े-लिखे लोगों में, डाक्टरों तक में, प्रपमान ग्रौर नफरत का भाव है। वे समभते हैं कि बेवकूफी की बात है, इस को देश से जितनी जल्दी समाप्त कर दिया जाये, उतना प्रधिक लाभ होगा। यह हमारे देश के एमिनेंट डाक्टर्ज की राय है।

श्रगर सरकार की ग्रोर से दोनों पद्धतियों को समान सुविधायें और समान विसीय सहा-यता मिलती ग्रौर उसके बाद हैल्दी काम्पीटीशन में, स्वस्थ्य प्रतियोगिता में, ग्रायुर्वेद पीस्ट्रे रह जाता, तो हम मान सकते थे कि ग्रायुर्वेद में कमी है। ऐसी बात नहीं है। इतनी उपेक्षा, प्रवहेलना के होते हुए भी आयुर्वेद जीवित है, यह उस के बड़प्पन की, मान्वर, सबसे बड़ी पहचान है। मैं चाहूँगा कि अप्रेजों के राज्य में जो उपेक्षा की गई, इस सरकार के पिछले 20 वर्षों के जमाने में भी इसको आदर नहीं दिया गया केवल यही नहीं सौतोली माँ जैसा बर्ताव भी नहीं किया गया, पूरी उपेक्षा की गई, अब इस कमी को दूर किया जाय और एक निश्चित नीति के आधार पर इसको चलाया जाय। इस का केन्द्र बिन्दू यही हो सकता है कि आयुर्वेद को हम अपने देश की केन्द्रीय स्वास्थ्य चिकित्सा प्रणाली मानें और अन्य प्रणालियां-होमियो-पैथी, यूनानी, एलोपैथी, या हाइड्रोपैथी, उन सब को हम सहायक के रूप में ले सकते हैं।

एक बात मैं बताऊं — मैं अपने अनुभव से कह सकता है बहुत दिनों की बात है, जब मैं यूनि-वर्सिटी में इलाहाबाद में पढता था, एक सांप की काटी हुई महिला लाई गई, उस ग्राश्रम में लाई गई जहां में रहता था। डाक्टरों ने जवाब दे दिया था, कई घन्टे सांप के काटे हो चके थे भीर सब समभ गये थे कि वह मर चुकी है। निराशा में हो कर भी उसके परिवार वाले उस महिला को उस भ्राश्रम में ले भाये । वह बूढ़ा साधू, यह मेरे सामने की बात है, हम को दिखाया नहीं, लेकिन जंगलों से कूछ जड़ी बूटी खोदकर लाया श्रीर उस महिला को पिलाया, ग्राघे घन्टे के बाद वह महिला जी उठी । श्रभी हमारे एक साथी ने जिक्र किया, वह बड़ी दुर्भाग्यपूर्ण बात है कि ऐसे लोग ग्रपने ज्ञान को ग्रपने साथ ही लेकर चले जाते हैं, ग्रपने उत्तराधिकारियों को नहीं देते हैं।

इसी तरीके से मैं लखनऊ का उदाहरएा दे सकता हूं। लखनऊ के बलरामपुर अस्पताल में, मान्यवर, एक योग विभाग खुला हुमा है, जिसमें बहुत से बीमारों की, जो हमारे डाक्टरों की दवाइयों से अच्छे नहीं होते, चिकित्सा हौती है भ्रीर वहां उनको लाभ पहुँच रहा है। हमारे बहुत से नौजवानों में, भ्रामुनिक कहे जाने-

3616

[श्री भारखण्ड राय]

बालों में इस के प्रति उपेक्षा का भाव है, यह सही नहीं है, इस कमी को पूरा किया जाना चाहिये और मैं समभता है कि यह विधेयक इस कमी को पूरा करेगा, इस लिये मैं इस विघेयक का समर्थन करता हं।

ग्राखिर में मैं एक बात कह कर श्रापना भाषरा समाप्त करूंगा । प्रश्न व्यक्तियों का नहीं है, प्रश्न नीतियों का है। कौन स्वास्थ्य मंत्री है, कौन नहीं है, कितने हो चुके हैं भीर कितने ग्राज हैं-प्रश्न सरकार की नीति का है. यदि इस सरकार की नीति में परिवर्तन नहीं होगा तो व्यक्ति-स्वास्थ्य मन्त्री कोई भी हो. उस का लाभ नहीं होगा।

इन शब्दों के साथ मैं एक बार फिर शर्मा जी को मुबारक बाद पेश करते हुए, इस विधेयक का समर्थन करता है।

श्री शशि मुषए बाजपेयी (खारगीन): सभापति महोदय, मैं इस बिल का समर्थन करता है, परन्तू साथ ही एक बात मैं कहना चाहता हैं कि ज्ञान भीर विज्ञान किसी एक देश का नहीं होता। कोई भी विज्ञान, किसी भी देश में पनपे, यदि वह हमारी जनता के हित में है, तो वह सही है, हमें उसे स्वीकार करना चाहिये. चाहे वह हमारे देश का हो या विदेश काहो।

ग्रभी कहा गया कि ग्रायुर्वेद चार हजार साल से इस देश में मौजूद है, जरूर कोई भ्रच्छी बात इसमें है, तब ही तो जीवित है। आज भी इस देश में गण्डे भीर ताबीज लाखों लोग इस्तेमाल करते हैं। मेरी ग्रपनी कांस्टीचूएन्सी में बड़वा लोग हैं, वे इगड्गी बजाते हैं, तमाम भ्रादिमयों के सामने नाचते हैं भीर उसके बाद वे उनका इलाज करते हैं। हजारों, लाखों भ्रादिवासी वहां जाते है, लेकिन कभी कभी ये बढवा चुनाव में भी काम करने लगते हैं। हजारों सालों से ये बडवा लोग मौजूद हैं, गण्डे-तावीज दिये जाते हैं, इसलिये यह कहना कि आयुर्वेद भी हजारों सालों से जीवित है, इसलिये बहुत ग्रन्छा है, मैं यह नहीं मानता । इसमें कोई सन्देह नहीं कि धायुर्वेद में भी कुछ भ्रच्छी चीजें हैं ग्रीर सब से बड़ी बात यह है कि वह आम जनता के इस्ते-माल में श्राती है। हमारे घरों में दादियां, मातायें, पूराने लोग बच्चों को घर में ही छोटी-मोटी दवायें दे दिया करते हैं श्रीर उनसे बच्चे श्रच्छे हो जाते हैं, क्योंकि हमारा देश बड़ा गरीब है। इसलिए ऐसी दवाइयां इस देश में ही सारे संसार की परम्पराग्रों में ग्राती रही हैं। नाम उसको ग्राप कुछ भी दे दीजिये। यही भायवेंद है। लेकिन जो लोग बही-खातों का काम करते हैं तथा श्रायुर्वेद श्रीर वेदों की चर्चा करते हैं, तब बड़ा अफसोस होता है।

इस देश में दो हजार साल तक यह प्रथा रही है कि जो वेद पढ ले उसके कान में शीशा डाल दो. लेकिन भ्राज वेदों के नाम पर जिसे देखो वही तैयार दिखाई पहता है। बजाय इसके कि इसको विज्ञान की हष्टि से देखा जाय, उस दृष्टि से न देखते हए, जैसे इलेक्शन के वक्त गाय, हिन्दुओं को खुश करने के लिये भायुर्वेद की बात या दिन्दी की बात की जाती है, उसी तरह से इसको व्यवहार में लाया है जाता । लेकिन जो लोग ऐसी बातें करते हैं, उनके बच्चे हमेशा इलाज के लिये एलोपेथिक ग्रस्प-तालों में ही जाते हैं...

भी नाथ पाई (राजापुर): चुनाव के वक्त कोई गाय की बात करते हैं. तो कोई बैल की बात करते हैं।

भी शशि मुष्ण बाजपेयी: प्रापको जिसका इस्तेमाल पसन्द भाये, वह कीजिये।

श्री नाथ पाई: हम को दोनों पसन्द है।

भी शशि मुचरा बाजपेयी: जो लोग धायुर्वेद की चर्चा करते हैं, उन्होंने कहा कि इस सरकार ने भ्रायुर्वेद का विकास नहीं किया, लेकिन प्रभी पिछले दिनों ग्वालियर में एक जय

विलास पैलेस है, जिसको उर्दू में ऐश जिन्दा-बाद पैलेस कहते हैं. उसके सामने श्रायुर्वेद के गरीब विद्यार्थियों ने भूख हडताल की। जिस जगह विद्यार्थी भोपडी बना कर भुख हड ताल के लिये बैठे थे, वहां पर गुण्डों ने उस भोपडी को जलवा दिया, लाठी चार्ज किया गया, उन को पकड कर जेलों में भेज दिया गया। यह श्रभी दो तीन महीने की बात है, जिसे वहां की मौजूदा संविद सरकार ने किया था। इसी तरह से यहां के तिबिया कालेज के विद्यार्थियों ने हडताल की थी. उनके साथ भी ऐसा ही सलक हमा। इसलिये उनके साथ सिम्पैथी तो बहत दिखाई जाती है, यहां पर संसद में भाषरा किये जाते हैं, क्योंकि ग्रखबारों में छुपेंगे, लेकिन व्यावहारिक रूप में न कोई सिम्पैथी आयुर्वेद के साथ है भीर न युनानी तिब्बी के साथ है। इस लिए मैं इतना ही कहना चाहता हूं कि जो भी काम किया जाय इस दृष्टि से किया जाय कि माज जो हजारों विद्यार्थी मायुर्वेद पढ़ रहे हैं, उनके जीवन की सुरक्षा इस मिनिस्ट्री के हाथ में होनी चाहिये वरना उनसे कहिये कि हम ने मायूर्वेद शिक्षा नहीं चलाना हैं, हम कालिज बन्द करते हैं। ग्राज कालिज में जो हजारों विद्यार्थी पढ़ रहे हैं, उनको कहीं न नहीं नौकरीं मिलनी चाहिये। वे लोग इस तरह से भूख हडतालें ग्रान्दोलन करके 6-6 महीने तक ग्रपने विद्यालयों को बन्द करके न बैठे रहें। ग्राज हो क्या रहा है कि जिस तरह से ग्रन्य विद्यालय चलते हैं, ग्रनाथालय चलते हैं, उसी तरह से हमारे भ्रायुर्वेद के विद्यालय चल रहे हैं। किसी लाला जी की खुशी हुई, उन्होंने श्रायुर्वेद विद्या-लय शरू कर दिया, जब पैसे की कमी हो गई. तो विद्यालय बन्द कर दिया श्रीर विद्यारियों को दर-बदर कर दिया। ग्राज जो व्यक्तिगत कोठियों के अन्दर आयुर्वेद के कालिज खोले गये हैं, जैसे लखनक में है, ग्वालियर में है, इनको न पनपाया जाय । बाकायदा यनीवसिटीज हो भीर जैसा कि एक श्रायुर्वेदिक कोन्सिल सारे भारत के स्तर पर बानने का प्रस्ताव है, वह बने। जो

विद्यार्थी स्रायुर्वेद पढ़ने स्रायें उनके साथ वह व्यवहार किया जाय जो एम० बी० बी० एस० के विद्यार्थियों के साथ किया जाता है।

17.58 hrs.

[Mr. Deputy [Speaker in the Chair]

श्री यशवन्त सिंह कुशवाह (भिण्ड): माननीय उपाध्यक्ष महोदय, मैं इस बिल का समर्थन करता है तथा श्रायुर्वेद के समर्थन के सिलसिले में यह ग्रर्ज करना चाहता है कि मैं एक भूक्त-भोगी हैं। मुक्ते गाल-ब्लेडर में स्टोन हो गये थे, एक साल तक एलोपैथिक डाक्टरों ने मुक्ते परेशान किया, लेकिन उसका वे कोई इलाज नहीं कर सके. ग्राखिर में मेरा ग्रापरेशन करने के लिये ग्रापरेशन टेबल पर से गये। लेकिन मेरे एक मित्र पं० रामेश्वर शास्त्री वैद्य जो ग्वालियर के प्रसिद्ध वैद्य हैं. उन्होंने मुक्से माकर डाक्टरों से एक सवाल पूछने के लिये कहा - उन्होंने कहा कि आप इन एलोपैथिक डाक्टरों से यह पूछ लीजिये कि इन स्टोन के भापरेशन के बाद फिर से उसका फारमेशन हो सकता हैं या नहीं ? मैंने पूछा तो डाक्टरों ने कहा--फिर फारमेशन हो सकता है। शास्त्री जी ने ग्रापरेशन के चक्कर में न पड़ने की सलाह दी। मुभे बाहर ले आये और मैंने उनका इलाज शुरू किया। शास्त्री जी का इलाज शुरू होने से पहले यानी जब एलोपैधिक का इलाज चल रहाथा, एक्स-रेके द्वारायह देखा गया था कि मटर जैसे तीन स्टोन गाल ब्लैंडर में हैं। शास्त्री जी की दवा से मुक्ते थोड़े समय में ही बिलकुल भाराम हो गया। फिर मैं ने एक्स-रे कराया तो तीनों स्टोन गायब थे। यह बात सन 1959 की है। उस दिन से लेकर भाजतक गाल ब्लैंडर में स्टोन का सवाल नहीं है पेट में दर्द होने का भी सवाल नहीं है बल्कि मुक्ते गैस ट्रबुल श्रीर बदहजमी तक कभी नहीं हुई है। में प्रत्यक्ष भूक्त-भोगी हैं इसलिये कह सकता है कि श्रायुर्वेद को मान्यता होनी चाहिये। जब तक सरकार इस पद्धति को प्रोत्साहन नहीं देगी तब

[श्री यज्ञवन्त सिंह कुशबाह]

तक गरीबों का इलाज एलोपैयी के जरिये कर सकना सम्भव नहीं है क्योंकि वह इलाज बहुत सर्चीला है।

All India Avurvedic

स्रभी एक बात ग्वालियर के जय निवास पैलेस के सामने भी एक फोपड़ी जलाने के सम्बन्ध में एक माननीय सदस्य ने कही। उनको सही मालूम नहीं है। मैं वहां का रहने वाला हूँ, मुक्ते सब मालूम है। टाइम नहीं हैं इसलिय मैं उसको यहां स्पष्ट नहीं कर सकता लेकिन मैं उनको बता दूंगा कि फोपड़ी किसने जलाई स्रोर किस कारएा जलाई गई।

इन शब्दों के साथ मैं इसका समर्थन करता हूँ।

18 00 hrs.

[Mr. Speaker in the Chair]

SHRI C. K. BHATTACHARYYA (Raiganj): Sir, we are discussing the need of reviving and rehabilitating Ayurveda. We can do that not merely by passing this Bill but by taking up an attitude. Ayurveda was conceived and cultivated as a way of life. The question is whether the ayurvedic way of life may be accepted at least for the leaders of society and leaders of Government. I shall give two examples to prove that it is a question of attitude.

In the area where I live in Calcutta, there was a very leading ayurvedic physician who not only treated patients free, but gave medicines also free of cost. On one occasion, this physician got an European patient, who was very highly placed and who was suffering from certain troubles, for which he had tried other systems of medicine, but was not cured. This ayurvedic physician examined him and said, "I shall take up your case and I hope to cure you." The patient wanted to know what the fees will be. The physician said, charge my fees after I cure you." The patient recieved the treatment and he was completely cured. Then he asked, "What am I to pay you?" The physician said. "You need not pay me a single pie. But publish an advertisement in the Statesman of Calcutta that you had been under the

treatment of such and such systems of medicine and it is only the ayurvedic system that cured you. You need not even mention my name. That is my fee". But this patient hesitated and said, "Kaviraiji, I am prepared to pay you any amount of money you want. But I cannot admit publicly that the system of madicine obtaining in my country failed to cure me. Please excuse me." The physician was stubborn and said, "I did not charge you anything for my visits or medicine. you publish this advertisement in the Statesman: you need not mention my name say that you tried such and such systems of medicine and only Ayurveda cured you." But the European patient would never agree to it.

I can give another instance. The late revered Prime Minister Jawaharlal Nehru was opening an antibiotic factory somewhere. He paid compliments to antibiotics in these words:

"I do not know how many people are cured by antibiotics. But this I am prepared to state that they kill many."

This was published in Calcutta papers in bold letters.

These are the two examples that I wanted to bring together in connection with the discussion on this Bill. I suggest that the Government must not accept a dogmatic attitude in regard to any system or medicine that they may be fostering now, but they have to take up the attitude of the European patient regarding his system of medicine in the matter of reviving and rehabilitating Ayurveda.

श्री ग्रटल बिहारी वाजपेयी (वलरामपुर):
ग्रघ्यक्ष महोदय, मैं कुछ निवेदन करना चाहता
हूं। हम लोगों ने जो विशेषाधिकार के उल्लं चन का प्रस्ताव दिया है ग्रापको उस पर निराय देना है। कोई भी निराय ग्राप दें, हम ग्रापसे प्रार्थना करना चाहते हैं कि ग्राज सबेरे उस पर जब थोड़ी सी चर्चा हुई तो इस सदन के सम्मा-नित सदस्य उस पर बोलना चाहते थे लेकिन समयाभाव के कारण उनको मौका नहीं मिल सका। यह प्रक्त बड़ा महत्वपूर्ण है, कुछ भीर भी तथ्य हमारे ज्यान में भ्राये हैं जिन्हें हम आपकी नोटिस में लाना चाहेंगे और यहां पर हम सदन की राय भी जानना चाहेंगे। इस लिये मेरा निवेदन यह है—हमारे अन्य साथी भी इस बात से सहमत हैं—िक इस महत्वपूर्ण प्रक्न पर भ्राज भ्राप कोई निर्णय न दें, भ्राज भ्राप भ्रपना निर्णय स्थिगत रखें भीर जब सदन का भ्रगला सत्र होगा, उसमें इस सवाल के बारे मैं फैसला करें। मैं समभता हूँ इसमें भ्रापको कोई कठिनाई नहीं होगी।

श्री मधु लिमये: मेरी भी भ्रापसे यही दर्रहवास्त है।

SHRI NATH PAI: Sir, I fully endorse the proposal made by my hon. friend, Shri Vajpayee. But before you reach this conclusion, I would also like to suggest that under Article 88 of the Constitution the Attorney-General should be come and speak before the House because some very vital issues are before you and before you finally dispose of the matter we should hear him also. Sir, we will endeavour our very best to co-operate with you in carrying out the onerous and difficult duty that you have, but we only want that we are given the benefit of hearing the Attorney-General on the vital issue of sub judice and why the Government did what it did. I hope that also should be possible.

SHRI S. M. BANERJEE: Sir, I fully support the sentiments expressed by my hon. friend Shri Vajpayee and I also support the suggestion that the Attorney-General should be asked to come and enlighten us on this important issue. We have heard the Law Minister sufficiently. He has only created confusion. We would request you to kindly direct the Prime Minister to see that the Attorney-General comes and addresses the House on this point before you give your judgment.

MR. SPEAKER: Anyway, today we are adjourning in another one hour. Therefore, when I have given my ruling yesterday on the main point I think there is no urgency about the matter. We can hear them and later on come to a deci-

sion. I accept the proposal made by Shri Vaipavee.

Now, what about this Bill?

श्री मधु लिमये: एक मिनट का मौका मुफ्तेभी दें। कम से कम विधेयक के पेश करने का मौका दें।

MR. SPEAKER: I will allow that. I am only asking whether they are going to proceed with this Bill now.

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S MURTHY): It can be postponed.

MR. SPEAKER: You want it to be postponed.

SHRI B. S. MURTHY: Yes. I move that discussion on this Bill may be postponed to the next session.

MR SPEAKER: The question is:

"That discussion on this Bill be adjourned."

The motion was adopted.

18 10 hrs.

CONSTITUTION (AMENDMENT)
BILL

(Amendment of articles 74 & 163)

श्री मधु लिमये (मुंगेर): मैं प्रस्ताव करता हैं कि भारत के संविधान में ग्रागे संशोधन करने वाले विधेयक पर बिचार किया जाये। ग्राम्थक्ष महोदय, मेरे विधेयक का विषय मंत्रि परिषद् की संख्या से सम्बन्धित है। ग्राप जानते हैं कि संसदीय प्रशाली में मंत्रि परिषद् की संख्या निविचत करने का ग्रधिकार प्रधान मन्त्री श्रीर मुख्य मन्त्री का होता है। मैं यह नहीं चाहता था कि उनके ग्रधिकार पर कोई रोक लगाई जाय। ग्रच्छा होता ग्रगर हम लोग इस सम्बन्ध में कुछ मार्ग्वदर्शक सिद्धान्त कायम करते।

स्वेच्छा से बिना कानून और नियम बनाये